

person of the public premises without authority for such occupation. The definition extends to the continuance in occupation by any person of the public premises after the authority under which he was allowed to occupy the premises has expired or has been determined for any person whatsoever.

(b) No, Sir.

### **Inquiry into Aircrashes**

4175. SHRI RATANSINH RAJDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) how many aircrashes occurred in our country since 1953 and how many Courts of Inquiries were appointed for those aircrashes;

(b) is it a fact that the recommendations made by these Courts of Inquiries are not implemented seriously and only 'convenient' recommendations are implemented; and

(c) is it a fact that Indian Commercial Pilots' Association has often complained to Government that the problem of maintenance of aircraft and system of snag rectification should be renewed in a more practical way but no effective steps have been taken in that direction as a result whereof air-travel continues to be unsafe and there is constant impending danger of air crash in future?

THE MINISTER OF STATE OF THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) During the years 1953 to 1982 (upto October) there were a total of 727 notifiable accidents, out of which 27 were investigated/are being investigated by Courts of Inquiry appointed under Rule 75 of the Aircraft Rules, 1937.

(b) No, Sir. After the acceptance of the reports of the Courts of Inquiry, the recommendations made therein are implemented.

(c) No, Sir. The maintenance of aircraft and system of snag rectification is reviewed on continuous basis and updated as per the latest preventive maintenance concepts.

### **Trade Relationship with China**

4176. SHRI JAGDISH TYTLER: Will the Minister of COMMERCE be pleased to state:

(a) whether India has suggested to China the need for reaching an agreement so that the two countries do not export items of mutual interest below a certain agreed price so as to ensure a better exchange relation;

(b) if so, what has been the Chinese reaction to the proposal; and

(c) what other steps are being considered for better trade relationship with China, with details?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) and (b). During discussions on bilateral trade with a high level Chinese delegation in May, 1982 it was observed by the Indian side that India and China were competing in international markets in their exports of tea, jute textiles, sports goods, knitwear, woollens and light engineering items. It would ensure better foreign exchange realisation to both the countries if they were to agree to export at the normal price.

(c) the promotion of trade between India and China, a number of delegations have been exchanged between the two countries.

### **Opening of Branch Office of L.I.C. in Jajpur**

4177. SHRI A. C. DAS: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Broader Business Policy of L.I.C. provides that whenever business out-turn